

Central Administrative Tribunal
Principal Bench, New Delhi.

CR-112/97
MA-887/97 in
MA-210/97
OA-169/97

(9)

New Delhi this the 3rd June of 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Sh. S.P. Biswas, Member (A)

1. Sh. Deva Nand,
S/o Sh. Mangal Dass,
K-305, Sewa Nagar (Railway Crossing)
New Delhi.
2. Sh. Sushil Kumar,
S/o Sh. Ram Kumar,
H. No. 231, Chander Lok,
Shahdara, Delhi-93.
3. Sh. Nawab Ahmed,
S/o Sh. Safiq Ahmed,
J-2-8/6, Tagore Lane,
Kamla Market, Delhi.
4. Sh. Vipin Kumar,
S/o Sh. Braham Singh,
H. No. 20, Block E Extension,
Gali No. 1, Khajuri Khas,
Khajuri, Delhi-94. Petitioners
(through Sh. Q.P. Sood, advocate)

versus

1. Sh. Ramesh Chandra,
Secretary (Health)
M.C.T. Govt. of Delhi,
5, Shyam Nath Marg,
Delhi.
2. Sh. (Dr.) K.K. Jain,
Offg. Director,
G. B. Pant Hospital,
J. L. Marg,
Delhi. Respondents
(through Sh. S.K. Gupta for Sh. B.S. Gupta)

Order (Gen)
Hon'ble Dr. Jose P. Verghese, V.C. (J)

In this contempt petition, the order complained
against is the one passed by us on 24.1.1997. In

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compliance to the said order of this Tribunal, the respondents have filed a detailed and reasoned order dated 28.04.1997. In view of this, the petitioners are given liberty to reagitate the matter in case any grievance further survives in an appropriate forum.

It is stated by the counsel for the parties that both the M.As. have already been disposed of vide orders dated 23.05.97.

With the aforesaid observations, this C.P. is disposed of. Notices issued to the alleged contemners are discharged.


S. P. Biswas
M(A)


(Dr. Jose P. Verghese)
V.C. (J)

/vv/